

(d) whether it is proposed to create special police wings to deal with this menace, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) LWE violence has been showing significant decline since 2011, which is evident from the following data:

Year	Incidents	Deaths
2010	2213	1005
2011	1760	611
2012	1415	415
2013	1136	397
2014	1091	310
2015	1088	226
2016	212	47

(Upto 29th February)

(b) and (c) In order to support the security forces in the LWE affected areas dedicated strategically located helicopters are available for use as per operational requirement in all the LWE affected States.

(d) Most of the LWE affected States have created Special Task Forces in the State Police and Specialized Intelligence Wings in their respective States to fight the LWE problem.

Deportation of Bangladeshis living illegally in Eastern States

1348. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the status of deporting Bangladeshis residing illegally in Eastern States;

(b) whether Government has prepared a blue print to detect all Bangladeshis living illegally in Eastern States; and

(c) what is the approximate number of such illegal people in the Eastern States of the country, indicating the time-frame within which they would be deported to their respective countries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (c) The details of Bangladeshi nationals who have arrived and departed from India on valid travel documents are as given below:

Year	Arrival	Departure
2008	541884	521718
2009	468899	442314
2010	431962	400647
2011	463543	436205
2012	487397	476441
2013	524923	515113
2014	942562	916805
2015	1133879	1110024

There are also reports of Bangladeshi nationals having entered the country without valid travel documents. Since entry of such Bangladeshi nationals into the country is clandestine and surreptitious, it is not possible to have accurate data of such Bangladeshi nationals living in various parts of the country.

The powers of identification, detention and deportation of illegally staying foreign nationals including Bangladeshi Nationals have been delegated to the State Governments and Union Territories Administration under Section 3(2)(c) of the Foreigners Act, 1946. In Assam, the detection and deportation of illegal migrants are done through the Foreigners Tribunal established under the provision of Foreigners Tribunal Act, 1946. 100 Foreigners Tribunals are working at present towards detection and deportation of illegal migrants in Assam. Details of deportation of Bangladeshi nationals during the last 7 years are as follows:-

Year	No. of Bangladeshi nationals deported during the year
2008	12,625
2009	10,602
2010	6,290
2011	6,761
2012	6,537
2013	5,234
2014	989*

*provisional

This data pertains to deportation of Bangladeshi nationals from India. State-wise deportation data is not maintained Centrally.